

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 84 of 2020

In the matter of:

Danesa Raghulal & Anr.Appellants

Vs.

T.R. Venugopal & Ors.Respondents

Present

**For Appellants: Mr. Om Prakash, Sr. Advocate alongwith
Mr. Raghunath Sethpathy & Mr. Rajagopal Vasudevan.**

**For Respondent: Mr. M. P. Vinod, Advocate.
Mr. Atul Shankar Vinod, For R-1 to 4.**

With

Company Appeal (AT) No. 85 of 2020

In the matter of:

Danesa Raghulal & Anr.Appellants

Vs.

T.R. Venugopal & Ors.Respondents

Present

**For Appellants: Mr. Om Prakash, Sr. Advocate alongwith
Mr. Raghunath Sethpathy & Mr. Rajagopal Vasudevan.**

For Respondents: Mr. Atul Shankar Vinod, For R-1 to 4.

With

Company Appeal (AT) No. 86 of 2020

In the matter of:

Danesa Raghulal & Anr.Appellants

Vs.

T.R. Venugopal & Ors.Respondents

Present

For Appellants: Mr. Om Prakash, Sr. Advocate alongwith Mr. Raghunath Sethpathy & Mr. Rajagopal Vasudevan.

For Respondents: Mr. Atul Shankar Vinod, For R-1 to 4.

ORDER
(Virtual Mode)

09.11.2020: For filing of 'Rejoinder' of the Appellant at request of Learned Counsel for the Appellant ten days' time is granted from today. The Registry is directed to List the matter on 11th December, 2020. Before the next date of hearing, 'Office of the Registry' is required to note as to the result of 'Notice' for Respondent No. 5 to 17 has been served or not.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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